

27-6-94: Hon. Mr. Justice B.C.Saksena- V.C.

Hon. Mr. K. Muthu Kumar- A.M.

Learned counsel for the petitioner seeks
adjournment. Adjourned.

List this case on 5/7/94 for admission.

D.P.S.
M.M.
(IS)

B.C.
V.C.

5-7-94 Hon. Mr. Mahadev Dri J.M
Hon. Mr. K. Muthu Kumar A.M

None appeared on behalf of
the applicant, adjourned.

List this case on 12-7-94 for
admission.

D.P.S.
A.M.

AM
J.M.

12.7.94 Hon. Mr. Maharaj Din, J.M.

Hon. Mr. V.K. Seth, A.M.

The applicant was appointed as a Garden Attendant, Jhansi Fort, Jhansi and he is still working there and stated that the pay for the period ^{from} 20.4.87 to 18.5.98 has not been paid to him. He has also alleged that his salary from November 1990 to July 1992 has not been paid. The applicant has submitted a representation dated 1.10.91 (Annexure A-1) which is still pending for disposal. The applicant has sought relief that the respondents be directed to dispose of his representation regarding non-payment of salary. It is to be mentioned that the representation was submitted on ~~xx~~ 1.10.91 and the applicant has also claimed the salary upto the period of July

1992 which is not covered by the said representation. The representation which is sought to be decided is dated 1.10.91 whereas, the application in this Tribunal has been filed on 20.6.94 which is obviously barred by limitation. The OA is dismissed as barred by limitation in limine.

W.S.
A.M.

M
J.M.

UV/